

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (C) No(s). 28542/2018

(Arising out of impugned final judgment and order dated 31-08-2017 in WA No. 3334/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY

Respondent(s)

IA No. 146354/2018 - CONDONATION OF DELAY IN FILING
IA No. 124700/2021 - EXEMPTION FROM FILING O.T.
IA No. 124698/2021 - INTERVENTION APPLICATION
IA No. 5246/2022 - STAY APPLICATION)

Date : 15-10-2024 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.

For Respondent(s) Mr. Atul Jha, Adv.
Mr. Vikas Tiwari, Adv.
Mr. Dharmendra Kumar Sinha, AOR
Mr. Deepraj, Adv.

Mr. Vijay Kumar, Sr. Adv.
Mr. Thomas Oommen, Adv.
Mr. Rajivkumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Relist the special leave petition in the first week of January, 2025.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)